BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 01/2017 IN COMPANY PETITION No. 46/2011

DATED THURSDAY, THE 16th DAY OF MARCH, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 1956
SECTIONS 433 (e) & (f)
AND
IN THE MATTER OF M/s. HOMAG INDIA PVT. LTD., BANGALORE

M/s. Homag India Private Limited,
No.88, Industrial Suburb, II Stage, Tumkur Road,
Bangalore – 560 022.
Represented by its authorized signatory
Mr. B.S.S. Prasad, Finance Manager (Credit) ...

Petitioner

AND

M/S. A.G. Sons Panel Processors Private Limited, Special Plot Next to B-82, 2nd Cross, 1st Stage, Peenya Industrial Area, Peenya Bangalore – 560 058.

Respondent

PRESENT: M/s. Indus Law,

Advocates, # 101, 1st Floor, Embassy Classic,

No.11, Vittal Mallya Road, Bangalore – 560 001.

ORDER

This Company Petition was originally filed before the Hon'ble High Court of Karnataka, Bangalore, and numbered as COP 46/2011. Consequent upon establishment of National Company Law Tribunal, Bengaluru Bench, Company

Avis

Petition No.46/2011 was transferred to this Tribunal and re-numbered as Transferred Petition No.01/2017.

A memo is filed on behalf of Petitioner Company seeking permission to withdraw the matter.

It is reported in the memo that the Petitioner Company is withdrawing the Company Petition as the Respondent Company does not physically exist in Bengaluru at their registered office and their Promoters are not to be available ever since filing of this petition. Hence, the request for withdrawal.

We have perused the memo and in view of the averments made in the memo, we are inclined to permit the petitioner to withdraw the Petition.

In the result, permission is granted to the Petitioner Company to withdraw the Company Petition and as such TP No.01/2017 is dismissed as withdrawn.

(RATAKONDA MURALI) MEMBER, JUDICIAL

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

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